

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
(SOUTH ZONE BENCH)
AT CHENNAI**

ORIGINAL APPLICATION NO.183 OF 2021

IN THE MATTER OF:

MEENAVA THANTHAI K.R.SELVARAJ KUMAR

MEENAVAR NALA SANGAM

Represented by its President,

M.R.Thiyagarajan

...APPLICANT

Versus

STATE OF TAMIL NADU AND 5 OTHERS

...RESPONDENTS

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Certified to be true copies of their originals

Dated at Chennai this 28th day of September 2021

R. Anandhi
394/99.

Counsel for 6th Respondent

①



தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : திருவள்ளூர்

வட்டம் : புத்தமல்லி

வருவாய் கிராமம் : நூம்பல்

பட்டா எண் : 5793

உரிமையாளர்கள் பெயர்

1 A DURAI மனைவி D MADHAVI LATHA
2 ARUMUGAM மகன் A DURAI

சு-
சு-

புல எண்	உட்பிரிவு	புன்செய்		நன்செய்		மற்றவை		குறிப்புகள்
		பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
		ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	
98	12	0 - 45 57	3.10	-	-	-	-	2019/0105/01/244791- 2019/01/05/000116SD - 16-11-2019
98	5A1B	0 - 15.19	2.35	-	-	-	-	2019/0105/01/244791- 2019/01/05/000116SD - 16-11-2019
		0 - 60.76	5.45					

குறிப்பு2 :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் 01/05/072/05793/60284 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
- இத் தகவல்கள் 16-11-2019 அன்று 04:12:21 PM நேரத்தில் அச்சடிக்கப்பட்டது.
- கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்.



Dear Sir,

Public Works Department
Water Resources Department

From
Er.P.Jeyaram, B.E.,
Chief Engineer, PWD., WRD,
Chennai Region,
Chepauk, Chennai-5.

To
The Member Secretary,
Chennai Metropolitan Development Authority,
No.1, Gandhi Irwin Road,
Egmore, Chennai - 600 008

Lr.No.DB / T5(3) / F - Noombal - Inundation / 2019 / dated.23.04.2019

Sir,

Sub:- CMDA - MPU - Reclassification division - variation to land use - S.F.No.98/4A1A1A, 98/5A1 of Noombal village, Maduravoyal taluk, Thiruvallur district, Thiruverkadu municipality limit from open and recreational use zone and green belt to commercial use zone to construct fish & vegetable market - specific remarks on inundation point of view - approval accorded - regarding.

Ref :- 1.The Member Secretary (CMDA), Chennai-8 letter No.R1 / 13981 / 2018 / 05.03.2019

With reference to the 1st letter cited above & after careful consideration, the technical opinion along with NOC on inundation point of view of this department is hereby issued for the variation to land use S.F.No.98/4A1A1A, 98/5A1 of Noombal village, Maduravoyal taluk, Thiruvallur district, Thiruverkadu municipality limit from open and recreational use zone and green belt to commercial use zone to construct fish & vegetable market in favour Mrs.Faridha and 5 Others, Old No.2, New No.5, Appaswamy Street, 7th Avenue, Harrington Road, Chetpet, Chennai - 600 031.

The proposed site was inspected and field observation reveals that, it is located on upstream side of Vanagaram - Ambathur road Bridge (LS 20646m) along the right bank of Cooum river in close proximity on Northern side. The site is situated in between Cooum river on Northern Side at LS 20940m and Poonammallee High road on Southern Side and patta vacant lands on Western side & shops on Eastern side as per Revenue records. The proposed site may be affected by Cooum river.

The Cooum River starts from Kesavaram Anicut and finally in falls into Cooum River Mouth and flowing a distance of 72Km. The Cooum River is one of the major flood carriers for the Chennai City and suburbs, which collects the flood surplus of the upper tanks and discharge into the sea during monsoon season. The field levels were taken from known datum at top of Nolambur Causeway which is (+)13.260m. The maximum flood level in the site under reference during the 2015 floods was assessed as (+).13.750m, the top of bridge level of Vanagaram - Ambathur road Bridge (LS 20646m) which (+),16.190m and bottom deck slab as

(+).15.190m and existing Poonammallee High road level abutting the field is (+)18.410m. To protect the site safe against any inundation in the near future, the site must be raised to 0.60m with reference to the maximum flood level/nearest main road level. However the existing Poonammallee High road level abutting the field is higher than MFL. Hence, it is recommended to raise the field level to a minimum level as (+)18.410m + 0.60m = (+)19.010m i.e.3.82m above the bottom deck slab as (+),15.190m of Vanagaram - Ambathur road Bridge (LS 20646m).

The field levels were taken at the proposed site and furnished for reference as below.

Sl. No.	Field Survey Nos.	Existing Field Levels in M	Required Height of filling with respect to existing road level (+) 18.410 m + 0.60 m = (+) 19.010 m	
			Proposed filling level in M	Required the height of filling in M
1	98/4A1A1A	(+) 16.010	(+ 19.010	3.00
2	98/5A1	(+) 12.380 & (+).14.520		4.49 6.63 4.49
3	MFL in Cooum river/site during 2015	(+).13.750		
4	Poonammallee High Road	(+) 18.410		

From the above existing field levels required filling varies from 3.00 m to 6.63 m to avoid inundation.

Based on the Revenue records as well as considering the prevailing site conditions the "No Objection Certificate" of this department with a specific remark on the inundation point of view for the variation to land use - S.F.No.98/4A1A1A, 98/5A1 of Noombal village, Maduravoyal taluk, Thiruvallur district, Thiruverkadu municipality limit from open and recreational use zone and green belt to commercial use zone to construct fish & vegetable market in favour Mrs.Faridha and 5 Others, Old No.2, New No.5, Appaswamy Street, 7th Avenue, Harrington Road, Chetpet, Chennai - 600 031 is hereby issued to CMDA subject to the following Terms and conditions besides any other mandatory clearance and statutory permission from any other organization (or) department for the consideration of planning permission by Chennai Metropolitan Development Authority.

TERMS & CONDITIONS:

(B)

1. The existing ground level of the site should be raised to minimum level of (+) 19.010m (i.e.) 3.82m above the bottom deck slab as (+) 15.190m of Vanagaram - Ambathur road Bridge (LS 20646m) with filling varies from 3.00m to 6.63m with layers of not more than 0.30 metre depth to achieve required degree of compaction to the entire area of the applicant land to avoid inundation during the heavy rains. The all-round pavement level within site should not be less than (+) 19.010m. The regular habitation should not be below first floor level and also should provide as stiff floor. The resident should reside only in the first floor since Cooum river is adjacent to the site. Also, the applicant should provide emergency pumping operation for the seepage water, if it is proposed to have basement floor and as well as dewatering arrangements during flood periods.
2. Proper internal storm water drainage channel of suitable size not less than 0.75m x 0.75m should be constructed all-round the site by the applicant at their own cost and this channel linked with nearest existing channel/local drain to drain out the rain water with prior approval.
3. The applicants should provide rain water harvesting arrangements in the site at their own cost after getting proper approval from competent authority.
4. The applicants should make necessary arrangements for the sewerage treatment and its disposal should also be made by the applicant at their own cost within the premises only after obtaining necessary permission from the Chennai Metropolitan Water Supply and Sewerage Board / local authorities concerned and as per the norms in existence and as amended from time to time and should not be let into the nearby channel or storm water drain. Moreover, the applicants have proposed for construction of fish & vegetable market which leads waste water that should be properly treated and the same should be let into the drain or channel with prior approval from the competent authority.

The sewage or any unhygienic drainage should not be let into the drain/Cooum river at any cost and the debris and construction materials should not be dumped into the drain/Cooum river in order to avoid free flow of water. The applicant should make drain networks at their own cost and the same is to be connected to the natural storm water drainage or channel/river. The specific approval should be obtained from CRRT before letting the treated water into the river Cooum.

(6)

5. The applicant should make their own arrangements to collect the debris and garbages within the premises during the construction of building including solid waste and the same has to be disposed off as per the norms prescribed by the Tamil Nadu Pollution Control Board and other departments concerned and should not be dumped in the nearby channel, public places etc.,

6. The applicant should do proper soil test, and suitable foundation should be selected depending upon the soil condition and the structural design should be obtained from the approved and qualified Structural Engineer.

7. The PWD/WRD, will not be held responsible for the Structural Stability, safety and soundness of the building proposed by the applicant and PWD/WRD specifically recommend only for inundation point of view. The applicants are solely responsible for the structural safety and stability of the proposed building and PWD/WRD will not be held responsible for design and drawing adopted for proposed construction.

8. The applicant should provide the necessary setback distance as per the norms in existence and as per the rules in force of CMDA at their own land. Especially on North should be provided all along the boundary of Cooum river which is necessary for carrying the maintenance / improvement / development works by PWD/WRD/CRRT in future periodically. The PWD/WRD officials and machineries should be allowed inside for carrying out maintenance/periodical works in Cooum river without any objections.

The applicant should give an undertaking in writing to the effect that the above proposal will not obstruct in case any maintenance/improvement/development works as per Revenue records [FMB] are to be carried out by PWD/WRD/CRRT in future periodically.

9. If the applicants need to construct a permanent compound wall on the all-round the boundary of the site, it should be executed after clearly demarcating the boundary by the Revenue Department officials and PWD/WRD officials especially on Northern side. The Government land should not be encroached at any cost.

The proposed site should be well protected with flood protection wall along the boundary adjacent to the Cooum river right bank in order to safeguard against inundation. The applicants should not construct any cross / along masonry structures in Cooum river without prior approval from the PWD/WRD.

7

10. The PWD/WRD officers should be allowed to inspect the site at any time i.e., during execution and thereafter, if necessary. Advance intimation should be given to the PWD/WRD officers concerned before commencement of work. The CMDA should issue completion certificate only after obtaining compliance certificate NOC from PWD/WRD.

11. The permission granted to the applicant, should not be altered/modified/changed to any others. Based on the Revenue documents submitted by the applicant and purely field observations, the permission is granted. If any documents seem to be fake / manipulated / fabricated, in future the above permission will be cancelled without any correspondence. Hence, the applicants are solely responsible of genuinity of the documents submitted.

12. The applicants should abide by the rules and regulation of the PWD/WRD from time to time. The applicant should also abide court of law of both State & Central Government from time to time.

13. The applicant lands seem to be ryotwari land which would be classified as wet lands. Hence, these lands are to be converted into other zone from the agricultural zone by the competent authority. The applicant should get clearance certificate for their site from the Revenue department to make sure that the site is not an encroached property from the water body.

The owner of the document received from the applicant in respect to the ownership is purely of applicant responsibility and it is only for reference purpose to this department. The legal validity of this document should be verified by the Development / Revenue authorities. The specific remarks on inundation are purely issued on technical grounds in respect to the physical location of land.

Failing to comply with any of the above conditions, PWD/WRD reserves rights to withdraw the Technical opinion with NOC on inundation point of view for the above proposed site and in event the applicant shall not be eligible for any compensation whatsoever and as well as legal entity.


M. Kalidoss
Chief Engineer, PWD., WRD.,
Chennai Region, Chennai-5.

Copy to the Special Chief Engineer, PWD., WRD., Palar Basin Circle, Chennai with reference to his letter No. DB / DO - 2 / F - 36 / CE 110 / 2019 / 28.03.2019.



TAMIL NADU GOVERNMENT GAZETTE

PUBLISHED BY AUTHORITY

No. 52]

CHENNAI, WEDNESDAY, DECEMBER 25, 2019
Margazhi 9, Vikari, Thiruvalluvar Aandu-2050

Part VI—Section 1

Notifications of interest to the General Public
issued by Heads of Departments, Etc.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.

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NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.

GENERAL NOTIFICATIONS

Variation to the Approved Pollachi Detailed Development Plan No IV of the Pollachi Local Planning Area. (Roc.No.19849/2018/DP2/TCP3)

No. VI(1)/571/2019.

In exercise of the powers conferred under sub section(1) of Section 33 of Town and Country Planning Act 1971, (Act No.35 of 1972), the Director of Town and Country Planning, in the Proceedings ROC No.19849/2018/DP2/TCP3, dated: 07.2019, proposes to make the following draft variation for Deletion & Realignment of F3F3 & F4F4 - 30'-0" Scheme Road in T.S.No.26/2 of Ward No.4, Block No.2 (Ward-D, Block-2, T.S.No.1640) Pollachi Municipality/Taluk, Coimbatore District to the approved Pollachi Detailed Development Plan No.IV, Pollachi Local Planning Area approved by the Special Commissioner of Town and Country Planning's Proceedings Roc. No.3983/2005DP2, dated:31-08-2007 and the fact of this approval in form No.12, Published in the Tamil Nadu Government Gazette No.37, Part-VI-Sec-1 Page No.365, dated:19-09-2017 Publication No. VI475/2007.

2. Any person affected or interested in this draft variation may within SIXTY DAYS from the date of publication of this notification in the Tamil Nadu Government Gazette, can represent in person or submit in writing to the Municipal Commissioner/Member Secretary, Pollachi Local Planning Authority any objections and suggestions relating there to.

4. The Variation with plan may be inspected free of cost at any time during office hours at the above said Local Planning Authority Office.

VARIATION

1. Wherever the expression "Map No.5, DDP(V)/DTCP No.12/2006 occurs the expression DDP (V)/DTCP No.10/2019 shall be added at the end and to be read with.

2. In Schedule-III part II (Form-5) in column 1 to 8 all the entries shall be deleted and the following fresh entries shall be added at that same place.

Name of Streets or Distinguishing Letter	Situation	New Streets Or Widening	Length of Street	Width of Street	Distance Between Building lines	Width of Metalling	Remarks
1	2	3	4	5	6	7	8
F4F4 Road	North-South Road connecting North by G1G1-30'0" road South by existing Road i.e., Comprising T.S.No.26/2,4, 25/5B of Block-2, Ward-4	Partly Existing Road Partly New road	433'0"	30'0"	40'0"	12'0"	To be formed by owner

3. In Schedule-III part II (Form-5) the following fresh entries shall be added after GG Road

Name of Streets or Distinguishing Letter	Situation	New Streets Or Widening	Length of Street	Width of Street	Distance Between Building lines	Width of Metalling	Remarks
1	2	3	4	5	6	7	8
G1G1	East-West Road connecting East by Existing road (T.S.No.32/2B) West by BB 60'0" Road i.e., Comprising T.S.No.26/2, 32/1A,32/2B	New road	722'0"	30'0"	40'0"	12'0"	To be formed by Owner

4. In Schedule-III part II (Form-5) the against F3F3 30'0" road in the column 1 to 8 all the entries shall be deleted.

5. Special Condition: The applicant site lies in BB 60'-0" & CC 50'-0" road widening portion & open space should handed over to Local body.

Chennai-600 002,
25th November 2019.

CHANDRA SEKHAH SAKHAMURI,
Director of Town and Country Planning.

Winding up of the affairs of Co-operative Societies and Appointment of Official Liquidator in Thanjavur District
IND No. 1766. Manalur Adl Dravidar Coir and Coir Products Industrial Co-operative Society Ltd.
(Roc.No.1626/CH/2018-2)

VI(1)/572/2019.

"Winding up the affairs of Manalur Adl Dravidar Coir and Coir Products Industrial Co-operative Society Ltd., No. 1766, Manalur, Thanjavur District and appointment of Official Liquidator", "Under the powers conferred to the Registrar of Industrial Co-operatives under Section 137(2) (b) of the Tamil Nadu Co-operative Societies Act, 1983, the affairs of Manalur Adl Dravidar Coir and Coir Products Industrial Co-operative Society Ltd., IND No. 1766, Thanjavur, have been ordered to be wound up with immediate effect by the Industries Commissioner and Director of Industries and Commerce and the Registrar of Industrial Co-operatives Societies, Chennai vide Proc. No. 1626/CH/2018 dated:02-12-2019 Under Section 138 (1) of the same Act, the Assistant Director (Indl Coops), District Industries Centre, Thanjavur, is also appointed as Official Liquidator of the said society for the purpose of liquidation."

Chennai-600 032,
December 2019.

ANU GEORGE,
Industries Commissioner and
Director of Industries and Commerce and,
Registrar of Industrial Co-operative Societies.

Appointment of Official Liquidator for certain Co-operative Societies in Gobichettipalayam Circle in Erode District
C.G.37 St.Mary's John-d Britto Girls High School Students Co-operatives Stores(Ltd)
(R.C 7441/2013 Liquidation)

VI(1)/573/2019.

"Under Section 137 (2)(b) of Tamil Nadu Co-operative Societies Act 1983, C.G.37 St.Mary's John-d Britto Girls High School Students Co-operatives Stores (Ltd) was liquidated and the Co-operative Sub Registrar /Credit and Marketing, Gobichettipalayam Circle of the Deputy Registrar of Co-operative Societies, Gobichettipalayam circle was appointed as official Liquidator of the above society vide, "Deputy Registrar of Co-operative Societies, Gobichettipalayam circle R.c.No.3856/2013/Pa dated: 06-12-2013 & 12-02-2014.

C.G.26 Vallankovil Government High School Students & Co-operative Stores (Ltd)

(R.C. 7442 /2013 Liquidation)

No.VI(1)/574/2010.

"Under Section 137 (2)(b) of Tamil Nadu Co-operative Societies Act, 1983, C.G.26 Vallankovil Government High school students & Co-operative Stores (Ltd) was liquidated and the Co-operative Sub Registrar /Credit and Marketing, office of the Deputy Registrar of Co-operative Societies, Gobichettipalayam circle was appointed as official Liquidator for the above society vide, "Deputy Registrar of Co-operative Societies, Gobichettipalayam circle R.C.No.3837/2013/Pa Dated: 06-12-2013 & 20-01-2014.

C.G.17 Olagadam Government Higher Secondary School Students Co-operatives Stores (Ltd)

(R.C. 7630 /2013 Liquidation)

No.VI(1)/575/2010.

"Under Section 137 (2)(b) of Tamil Nadu Co-operative Societies Act, 1983, C.G.17 Olagadam Government Higher Secondary school students Co-operative Stores (Ltd) was liquidated and the Co-operative Sub Registrar /Credit and Marketing, office of the Deputy Registrar of Co-operative Societies, Gobichettipalayam circle was appointed as official Liquidator for the above society vide, "Deputy Registrar of Co-operative Societies, Gobichettipalayam circle R.C.No.3878/2013/Pa Dated: 02-12-2013 & 12-02-2014.

C.G.32 Thalavadi Government High School Students Co-operatives Stores (Ltd)

(R.C. 7640 /2013 Liquidation)

No.VI(1)/576/2010.

"Under Section 137 (2)(b) of Tamil Nadu Co-operative Societies Act, 1983, C.G.32 Thalavadi Government High School students Co-operative Stores (Ltd) was liquidated and the Co-operative Sub Registrar /Credit and Marketing, office of the Deputy Registrar of Co-operative Societies, Gobichettipalayam circle was appointed as official Liquidator for the above society vide, "Deputy Registrar of Co-operative Societies, Gobichettipalayam circle R.C.No.3861/2013/Pa Dated: 02-12-2013 & 02-02-2014.

C.G.10 Gobichettipalayam, Palaniammal Girls Higher Secondary School Students Co-operatives Stores (Ltd)

(R.C. 7606/2013 Liquidation)

No.VI(1)/577/2010.

"Under Section 137 (2)(b) of Tamil Nadu Co-operative Societies Students, C.G.10 Gobichettipalayam, Palaniammal Girls Higher secondary school students Co-operative Stores (Ltd) was liquidated and the Co-operative Sub Registrar /Credit and Marketing, office of the Deputy Registrar of Co-operative Societies, Gobichettipalayam circle was appointed as official Liquidator for the above society vide, "Deputy Registrar of Co-operative Societies, Gobichettipalayam circle R.C.No.3836/2013/Pa Dated: 02-12-2013 & 12-02-2014.

Gobichettipalayam Circle,
8th November 2019.

P. KANDARAJA,
Deputy Registrar of Co-operative Societies.

JUDICIAL NOTIFICATIONS

Constitution of a District Munsif-cum-Judicial Magistrate Court at Karimangalam in Dharmapuri District.

(Roc. No.62671/2017/G/Judnr.)

1/578/2019.

In exercise of the powers conferred by Section 5 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873) the High Court, Madras, hereby fixes Karimangalam in Dharmapuri District as the place at which the District Munsif-cum-Judicial Magistrate Court, Karimangalam, shall be located.

NOTIFICATION-II

(Roc. No.62671/2017/G/Judnr.)

(1/579/2019.

In exercise of the powers conferred by Section 11 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873) the High Court, Madras, hereby directs that in Dharmapuri District, the District Munsif Court, Palacode shall cease to have jurisdiction over the Firkas viz., Karimangalam, Periyanahalli and Vellichandhai in Karimangalam Taluk and the District Munsif Court, Harur shall cease to have local jurisdiction over Kambainallur Firka and the District Munsif-cum-Judicial Magistrate Court, Karimangalam shall have and exercise local jurisdiction over the entire Taluk of Karimangalam with effect from the date on which the District Munsif-cum-Judicial Magistrate, Karimangalam assumes charge of that Court.

NOTIFICATION-III

(Roc. No.62671/2017/G/Judnr.)

(1/680/2019.

The High Court, Madras hereby directs and notifies that the District Munsif-cum-Judicial Magistrate, Karimangalam in Dharmapuri District shall exercise all the powers conferred on a District Munsif under Section 12 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873) as amended up-to-date in regard to original suits and proceedings otherwise exempted from his cognizance of which the amount or value of the subject matter does not exceed Lakh Rupees within the local limits of his jurisdiction with effect from the date on which the District Munsif-cum-Judicial Magistrate, Karimangalam assumes charge of that Court.

NOTIFICATION-IV

(Roc. No.62671/2017/G/Judnr.)

(1/681/2019.

In exercise of the powers conferred by Section 28 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873) the High Court, Madras, hereby directs that the District Munsif-cum-Judicial Magistrate, Karimangalam shall have and exercise jurisdiction of a Court of Small Causes under the Provincial Small Cause Courts Act, 1887 for the trial of suits triable by a Court of Small Causes upto the pecuniary limits of Rs.5000/- (Rupees Five Thousand only) with effect from the date on which the District Munsif-cum-Judicial Magistrate Court, Karimangalam, assumes charge of that Court.

Court, Madras,
December 2019.

C. KUMARAPPAN,
Registrar General.

GENERAL NOTIFICATIONS

Variations to the New Town Development Plan of Hosur New Town Development Area

(Roc. No. 703/2018/HNTDA)

[G.O.Ms.No. 137, Housing and Urban Development [UD 4(1)] 5th September 2019]

No.VI(1)/583/2019.

In exercise of the powers conferred by sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act 1971 (Tamil Nadu Act 35 of 1972) and in exercise of powers conferred by the G.O.Ms.No. 94, Housing and Urban Development [UD4-(1)] Department dated: 12-06-2009 which has been published in the *Tamil Nadu Government Gazette* No. 2 Part II—Section-2 page No: 228, dated: 15-07-2009 of the following variations are made to the New Town Development Plan Approved under the said Act and published in the Housing and Urban Development Department Notification No:II(2)/HOU/2861/84 at page No: 449 of Part II—Section 2 of *Tamil Nadu Government Gazette* dated 23rd May 1984.

VARIATIONS

In the said Hosur New Town Development Plan under the heading "Public and Semi public use zone" in Chennathur Village, in expression of Survey No: 533/1A, 533/1B, 535/2, 536/1, 536/2, 537, 538 extent of 3.23.00 Hectares (or) 7.97 Acres and Moranapalli village Survey No. 302/3, 5/2B Extent 1.56.00 Hectares (or) 3.78 Acres with an total extent 4.79.00 Hectares (or) 11.83 Acres shall be added.

Under the heading, "Agricultural use Zone" in Chennathur Village, in expression of Survey No: 533/1A, 533/1B, 535/2, 536/1, 536/2, 537, 538 extent of 3.23.00 Hectares (or) 7.97 Acres, Moranapalli village Survey No. 302/3 Extent 1.32.50 Hectares (or) 3.28 Acres and "General Industrial use zone" in Moranapalli village Survey No. 5/2B Extent 0.23.00 Hectares (or) 0.58 Acres with an total extent 4.79.00 Hectares (or) 11.83 Acres shall be deleted.

Hosur,
18th December 2019.

P. YOGARAJA,
Member Secretary (in-charge),
Hosur New Town Development
Authority.

Variations to the New Town Development Plan of Hosur New Town Development Area

(Roc. No. 1531/2018/HNTDA)

[G.O.Ms.No. 155, Housing and Urban Development [UD 4-1] 14th October 2019]

No.VI(1)/583/2019:

In exercise of the powers conferred by sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act 1971 (Tamil Nadu Act 35 of 1972) and in exercise of powers conferred by the G.O.Ms.No. 94, Housing and Urban Development [UD4-(1)] Department dated: 12-06-2009 which has been published in the *Tamil Nadu Government Gazette* No. 2 Part II—Section-2, page No: 228, dated: 15-07-2009 of the following variations are made to the New Town Development Plan Approved under the said Act and published in the Housing and Urban Development Department Notification No:II(2)/HOU/2861/84 at page No: 449 of Part II—Section 2 of *Tamil Nadu Government Gazette* dated 23rd May 1984.

VARIATIONS

In the said Hosur New Town Development Plan under the heading "General Industrial use zone" in Onnalvadi Village, in expression of Survey No: 339/2 & 344/2 with an extent of 2.10 Acres (0.85.00 Hectares) shall be added.

Under the heading, "Agricultural use Zone" in Onnalvadi Village in expression of Survey No: 339/2 & 344/2 with an extent of 2.10 Acres (0.85.00 Hectares) shall be deleted.

Hosur,
20th December 2019.

P. YOGARAJA,
Member Secretary (in-charge),
Hosur New Town Development Authority.

14

Variations to the Review Approved Master Plan for the Erode Local Planning Area

(Roc No. 174/2019 ELPA-2)

[G.O.(2D) No. 168 H & UD [UD4(1)] 8th November 2019]

/584/2019.

exercise of the powers conferred by sub-section (4) of the Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), and in exercise of Powers conferred by the G.O.Ms.No.94, Housing and Urban Development [UD4(1)] Department, dated 12th June 2009 Which has been published in the Tamil Nadu Government Gazette No. 27, Part II—Section 2, Page No.228, dated 15th July 2009 the following variations are made to Master Plan for the Erode Local Planning Area approved under the said Act and Published in the Tamil Nadu Government Gazette No. 11(2)/HOU/85/2011 at page 98 of Part II—Section 2 of the Tamil Nadu Government Gazette, dated the 23rd February 2011.

VARIATIONS

the said Master Plan, in the Annexure E "Land use zoning Schedules"

Under the heading 'Local Planning area', under the sub-heading Village No. 78 Pudur in column No. 6, Agricultural Use Zone (AG-19), the expression. R.S.No. 271 to 283 shall be replaced with the expressions 271 to 275, 276 276/1B), 277 to 283

Under the heading 'Local Planning area', under the sub-heading Village No. 78 Pudur in column No. 1 (b), Residential Use Zone (MR-12) after the expression R.S.No.78, the expression 276/1B shall be added.

December 2019.

A. MUTHUKRISHNAN,
Member Secretary (In-Charge),
Erode Local Planning Authority.

Variation to the Approved Second Master Plan for the Chennai Metropolitan Area 2026 of the Chennai Metropolitan Development Authority for Chennai Metropolitan Area.

Noombal Village, Thiruvallur District

(Letter No. R1/13981/18-1)

/585/2019.

exercise of the powers delegated by the Government of Tamil Nadu in G.O.Ms No.419, Housing and Urban Development Department dated 1st June 1984 Under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971, the Member Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (3) of Section 33 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Thiruverkadu Township D.P. approved in G.O.Ms.No.393 Housing and Urban Development Department dated:14-03-1986 and published in Part-II—Section 2 of the Tamil Nadu Government Gazette.

VARIATION

Under the said D.D.P. in Clause 2(a), 3(xi) and 9(d) after expression 'Map No.4 D.D.P/M.M.D.A. No.1/86 the expression 'Map P.P.D. / D.D.P (V) No. 66/2019' shall be added.

Form VI:

Column No. (2) under the heading "OPEN SPACE AND RECREATIONAL" and under the sub-heading of "Village NOOMBAL" in Column No.2, Whole of R.S. No. 68 shall be deleted and 'R.S.No. 68 part' shall be included and an extent of 1:40.13 Hectare" shall be deducted from the total extent.

Column No. (1) to (8) under the heading "COMMERCIAL" and under the sub-heading "Village No. 92, NOOMBAL" shall be added:

Locality	Reference to marking on map	Approximate area in hectares	Purpose for which use zone to be reserved	Character of Area	Present use	Remarks				
(2)	(3)	(4)	(5)	(6)	(7)	(8)				
S.S. No. 68 part, Present Survey No. 98/4A1A1A and 8/5A1 of Noombal Village, Maduravoyal Taluk, Thiruvallur District, Thiruverkadu Municipality	<table border="1" style="width: 40px; height: 40px;"> <tr><td> </td><td> </td></tr> <tr><td> </td><td> </td></tr> </table>					1.40.13 Hectare	COMMERCIAL	---	Vacant	---

(15) (ca)

Online Industry Registration Receipt

Date: 28/12/2019

OCMMS Login ID: O19TLR30699810

Temporary Password:

Your industry has been successfully registered for the use of 'Online Consent Management & Monitoring System' under the Following Details

Industry Details	
Industry Name :	THE CHENNAI FISH
Industry Postal Address :	New Survey No. 98[12 & 5A1B], No. 67 & 68, Noombal Village, Poonamalle Taluk, Tiruvallur District.
Pincode :	600095
Revenue District :	Tiruvallur
Taluk :	POONAMALLEE
Village :	NOOMBAL
SF No of the Industry location/Plot No in case of Govt Industrial Estates :	98[12 & 5A1B]
Local Body Type :	Municipality
Local Body :	THIRUVERKADU
Industry Registration/License No. :	
Category :	ORANGE
Industry Type :	2999-Miscellaneous (Orange)
Date Of Commissioning :	06/04/2020
Industry Status :	Proposed
Gross Fixed Assets-cost without Depreciation:	1580.0 (In Lakhs) As On: 23/12/2019
Plants & Machinery cost without Depreciation :	50.0 (In Lakhs) As On: 23/12/2019
Phone Number :	-
Fax Number :	-
e-mail Address:	proposalenvirocare@gmail.com
Jurisdiction Office:	TIRUVALUR
Occupier Details	
Registered Office Address :	THE CHENNAI FISH, No. 67 & 68, Poonamalle High Road, Vanagaram, Chennai.
Pincode :	600095
Occupier Name :	A Durai
Designation :	The Proprietor
e-mail Address:	proposalenvirocare@gmail.com
Mobile No :	9840239013
Phone Number :	-
Fax Number :	-

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Nationality :	Indian
Password Recovery Details	
Hint Question :	What is your Nickname?
Answer :	The Chennai Fish

**For future use of an application please use above mentioned login-ID. Please be communicated that password given is temporary and valid for 15 days only. Please change the password in first login due to security reasons.*

INSTRUCTIONS

1. Enter OCMMS login-ID to use the system every time.
2. Change the password when first time you log into the system. Please follow the instructions to protect your password from any cyber theft.

****This is computer generated receipt****

(FISH MARKET)



27 - 12 - 2019

To

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Tiruvallur.

**Sub: Request for Issue of Consent for Establishment (CTE) under Air & Water Act for our
Fish Market - Reg.,**

We have proposed to establish a Fish Market at No. 68, New Survey No. 98[12 & 5A1B],
67, Noombal Village, Poonamalle Taluk, Tiruvallur District for doing Fish Trading Activities
and dispatching it to our Customers. We request you to kindly process our Application and issue
us Consent for Establishment (CTE) under Air & Water Act for our Fish Market to proceed
further activities.

We are enclosing herewith the Demand Draft of Rs. 1,64,800 /- with Demand Draft No. 940301
Dated 27 - 12 - 2019 Drawn on Karur Vysya Bank towards Consent Fees under Air & Water Act.
We shall be glad to furnish any further additional details if required in this regard.

Thanking you,

Yours Faithfully,

For THE CHENNAI FISH

A. Soman

Authorized Signatory



18

TAMIL NADU POLLUTION CONTROL BOARD



OFFICE OF :

DOC TYPE :

OFFICE CODE :

CODE :

CASH RECEIPT NO. **58075**

ACCOUNTS				S.L.			

Date: **31/12/2019**

Received from **M/S. The Chennai Fish,**
NO.67, 68, Poonamallee High Road, Vanganam, Chennai-600 045,
the sum of Rupees **One Lakh Sixty four thousand Eight hundred**

Only
in cash / by D.D. / Banker's Cheque No **940301** dated **27/12/19**
drawn on **K.V.B.** Payable at **Chennai**

towards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS /
VEM Test Fees / ETI / Other **CTE**

Rs. 1,64,800/-

R. Anbukumar /31/12/19
Signature of
District Environmental Engineer
Tamil Nadu Pollution Control Board
Tiruvallur.

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87

DEPARTMENT OF PUBLIC HEALTH AND PREVENTIVE MEDICINE
NO OBJECTION CERTIFICATE
issued under the TNPH act 1939

FROM:
DR. K. R. JAWAHAR LAL, MBBS, DPH, DIH
Deputy Director,
Health services,
Thiruvallur.

TO:
MR. A. DURAI AND DURAI MATHAVI LATHA,
THE CHENNAI FISH,
NO 32, REDDY STREET, CHINNA KOLADI,
CHENNAI-600077.

R.NO. 18 /E3/2020 DATED: 2 .01.2020

Sir,

Sub: Public Health-Construction of Building- THE CHENNAI FISH, S.F.NO 98/4A 1A 1A, 98/5A1 Noombal Village, Thiruverkadu, Ponamallae taluk. Noc issue regarding.

- Ref: 1. Your Letter dated 30.12.2019. THE CHENNAI FISH, NO 32, REDDY STREET, CHINNA KOLADI, CHENNAI-95
2. Inspection report of the Block Health Supervisor, Govt Primary Health Centre, Kollumedu. Dated. 31.12.19.

With reference to the above Sited, the accord from the Public Health Point of view for the construction of building THE CHENNAI FISH is issue by NO OBJECTION CERTIFICATE in the site situated at, S.F.NO 98/4A 1A 1A, 98/5A1 Noombal Village, Thiruverkadu, Ponamallae taluk, Chennai-95 for Certificate Issue to the following conditions.

CONDITIONS:

1. The building should satisfy G.O.Ms.No.3088 Public Health dated 30.06.1946
2. The first Aid box and sufficient number of Fire extinguisher & Fire Buckets with water and sand should be provide.
3. The septic Tank Latrine with two sets should be construct with wire mesh over the ventilation pipe.
4. The galvanized iron for brass tube with lid and tape to store water for drinking purpose should be provide.
5. The proper drainage facility should be construct for disposal of liquid waste from the mill premises.
6. The trade waste off the premises daily and the premises should be keep neat and clean
7. If one or all of the above conditions are not satisfied the approval given will be withdrawn.
8. If the particulars furnished by the applicant in the size or plan not correct the recommendation will not be valid.
9. The approved plans should be framed and always be exhibit in the premises for periodical and surprise inspection of the officers concern.
10. The clearance from the Tamil Nadu Pollution Control Board for the treatment and disposal of effluents should be obtain.
11. Rain-Water Harvesting system should be shown in Plan & Provide at the time of construction itself.
12. Display No Smoking Board visibly-the size is 1'x 3'
13. To avoid mosquito breeding in the premises.
14. That the Suitability certificate should be obtain after the completion of the work.

(M)

Deputy Director of Health Services,
Thiruvallur.
**Deputy Director of
Health Services
Thiruvallur**

20

20

Moc

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2001130700463 DATED: 13/02/2020.

PROCEEDINGS NO.F.1947TLR/OL/DEE/TNPCB/TLR/W/2020 DATED: 13/02/2020

SUB: TNPC Board-Consent for Establishment-M/S THE CHENNAI FISH S.F No. 98/12 ,98/5A1B, NOOMBAL Village, Poonamallee Taluk, Tiruvallur District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

REF: Unit's Online application for CTE dated 10-01-2020 and resubmitted the application on 07-02-2020.
2. IR.No : F.1947TLR/OL/AEE/TLR/2020 dated 07/02/2020.
3. Minutes of 138th ZLCCC meeting conducted on 08-02-2020 vide Item No. 138-16.

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Proprietor,
THE CHENNAI FISH

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.98/12 ,98/5A1B,
NOOMBAL Village,
Poonamallee Taluk,
Tiruvallur District.

This Consent to establish is valid upto **March 31, 2024**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

P. Senthur Pandy Digitally signed by
P. Senthur Pandy
Date: 2020.02.14
07:45:24 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR

To
The Proprietor,
M/s.THE CHENNAI FISH,
THE CHENNAI FISH,
No. 67 & 68, Poonamalle High Road, Vanagaram, Chennai. ,
Pin: 600095

Copy to:

- 1.The Commissioner, THIRUVERKADU-Municipality, Poonamallee Taluk, Tiruvallur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

(21)

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Fish market building comprising 81 fish retail shops for selling of Fishes	39	Tons/Day
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Bar Screen Chamber	1	1.0 x 1.0 x 1.0
2.	Sewage Collection Tank	1	3.6 x 3.6 x 3.0
3.	Aeration Tank	1	2.5 x 3.6 x 3.0
4.	Settling Tank	1	1.9 x 3.6 x 3.0
5.	Filter Feed Tank	1	1.4 x 3.6 x 3.0
6.	Pressure Sand Filter	1	0.8 Dia. x 1.5 Ht.
7.	Activated Carbon Filter	1	0.8 Dia. x 1.5 Ht.
8.	Sludge Drying Bed	3	1.0 x 1.0 x 1.0
9.	Chlorine Disinfection	1	50 Ltr Dosing Tank
b Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Bar Screen Chamber	1	0.5 x 0.5 x 1.0
2.	Effluent Collection Tank	1	1.6 x 1.6 x 1.5
3.	Flash Mixer	1	1.0 x 1.0 x 1.0
4.	Primary Settling Tank	1	1.0 x 1.0 x 1.5
5.	Aeration Tank	1	2.0 x 2.0 x 2.0
6.	Secondary Settling Tank	1	1.0 x 1.0 x 1.5
7.	Filter Feed Tank	1	1.5 x 1.5 x 2.0
8.	Pressure Sand Filter	1	0.3 Dia. x 1.0 Ht.
9.	Activated Carbon Filter	1	0.3 Dia. x 1.0 Ht.
10.	Sludge Drying Bed	4	1.0 x 1.0 x 1.0
11.	Chlorine Disinfection	1	50 Ltr Dosing Tank

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	10.8	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent	1.2	On land for gardening

4. **Additional Conditions:**

1. The unit shall provide STP as proposed for the treatment of sewage and treated sewage shall satisfy the standards prescribed by the Board.
2. The unit shall utilize the treated sewage on land for gardening after satisfying the standards prescribed by the Board.
3. The unit shall provide ETP as proposed for the treatment of Trade Effluent and treated Trade effluent shall satisfy the standards prescribed by the Board.
4. The unit shall utilize the treated trade effluent on land for gardening after satisfying the standards prescribed by the Board.
5. The unit shall properly collect and dispose of the non-hazardous solid wastes for further beneficial use without any accumulation.
6. The unit shall not use "One time use and throwaway plastics" which are banned by the Government of Tamil Nadu.
7. The unit shall provide rainwater harvesting facility within the factory premises so as to recharge the groundwater.
8. The unit shall carryout the establishment of the unit's activity only after obtaining Planning Permission from CMDA, Chennai.

P. Senthur Pandey Digitally signed by
P. Senthur Pandey
Date: 2020.02.14
07:46:00 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR

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GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

Digitally signed
by P. Senthur
Pandy
Date: 2020.02.14
07:46:43 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR

24

Chennai Metropolitan Development Authority
PLANNING PERMIT

(Sec 49 of T & C. P. Act 1971)

PERMIT No. 13336

B/NHRB/127/A-C/
2020

Date of Permit 21-5-2020

Thiru D. Durai &
Mrs. Madhuri Latha

File No. PP/NHRB/C/1131/2019

No. 32, Reddy Street
Chinna Koladi,

Name of Applicant with Address.....

Thiruvankadu,
Ayerakkon,

Date of Application

25/11/2019

Nature of Development : ~~Layout/Sub-division of Land/Building construction/Change in use of Land/Building~~

Proposed construction of V/F Party
5th Floor part + 1st Floor

Site Address.....

Commercial building (Fish market)
at Paranelle High Road, Vanagaram

Division No.

Chennai Corporation is old S.No. 62,
new S.No. 98/4A, A1 & 98/5A1 (as
per document), S.No. 98/5A1B &
98/12 (as per plan) of
Vandalur Village within Thiruvankadu
municipality. B0016256

Development Charge paid Rs.....

Challan No.....

Date. 16/3/2020

1,24,000/-

✓ PERMISSION is granted to the ~~layout/sub-division of land/~~
~~building construction/change in use of land/building~~ according to the
authorised copy of the plan attached hereto and subject to the
condition overleaf.

3. The permit expires on 20-05-2025

the building construction work should be completed as per plan before the expiry
date. If it is not possible to complete the construction, request for renewing the
planning permit should be submitted to Chennai Metropolitan Development
Authority before the expiry date. If it is not renewed before the said date fresh
Planning Permission application/has to be submitted for continuing the construction
work when the Development Control Rules that may be currently in force at that time
will be applicable. If the construction already put up is in deviation to the approved
plan and in violation of rules. Planning permit will not be renewed.

For MEMBER SECRETARY

20/5/2020

(P.T.O)

CONDITIONS

- Note: 1. According to Section 79 of the T. & C. P. Act 1971 (Act 35 of 1972) as amended by Act 22 of 1974 any person aggrieved by any decision of order of the Planning Authority Under section 49 or sub section (1) of section 54 may appeal to the Government within Two months from the date on which the decision or order was communicated
2. The Member Secretary, Chennai Metropolitan Development Authority reserves the right to revoke or modify the planning permission in the event of planning permit having been granted based either on wrong information furnished by the applicant or by misrepresentation of the facts or by any lapse of procedural formalities to be followed or permit having been obtained by any fraudulent manner.

Found ✓
 3.8.2007 1977/2007/A
 S.G. 62/2007/F

S. Senthil

Commissioner
Tiruverkadu Municipality
 3.8.2007

திருவேற்காடு நகராட்சி ஆணையாளர் அவர்களின் நடவடிக்கைகள்
சென்னை 600 077

முன்னிலை: திரு. எஸ்.செந்தில்குமரன், M.A., PGDPM.,

ந.க.எண். 1977/2020/F1,

30-07-2020

க.ம.எண். 67/2020/எப்1

பொருள்:	கட்டிட மற்றும் திட்ட அனுமதி வழங்குதல் - திருவேற்காடு நகராட்சி, பூவிருந்தவல்லி நெடுஞ்சாலை வானகரம் நூம்பல் கிராமம், பழைய சர்வே எண். 68, புதிய சர்வே எண் 98/4எ1எ & 98/5எ1, (பத்திரத்தின் படி), சர்வே எண். 98/5எ 1சி மற்றும் 98/12 (பட்டாவின்படி) - வணிக கட்டிடம் (மீன்மார்க்கெட்) கட்டிடம் கட்டுவதற்கு கட்டிட அனுமதி மற்றும் திட்ட அனுமதி வழங்குவது - தொட்டியாக.
பார்வை:	1. உறுப்பினர்-செயலர், சென்னை பெருநகர வளர்ச்சிக் குழுமம், சென்னை அவர்களின் கடிதம் எண். PP/NHRB/C/1131/2019, நாள் 21.05.2020 & Planning Permission No.B/127/A to C/2020 நாள்.21.05.2020.
	2. மனுதாரர் Mr.Durai and Madhavilatha, சென்னை, அவர்களின் 28.05.2020 மற்றும் 22.07.2020 -ம் தேதிய மனு மற்றும் இதர ஆவணங்கள்

உத்தியவு:-

பார்வை (1) மற்றும் (2) -ல் கண்ட ஆவணங்களை பரிசீலித்ததில், மனுதாரர் Mr.Durai and Madhavilatha, திருவேற்காடு நகராட்சி எல்லைக்குள் பூவிருந்தவல்லி நெடுஞ்சாலை வானகரம் நூம்பல் கிராமம், பழைய சர்வே எண். 68, புதிய சர்வே எண் 98/4எ1எ & 98/5எ1, (பத்திரத்தின் படி) , சர்வே எண். 98/5எ 1சி மற்றும் 98/12 (பட்டாவின்படி) வணிக கட்டிடம் (மீன்மார்க்கெட்) கட்டிடம் கட்டுவதற்கு கட்டிட மற்றும் திட்ட அனுமதி வழங்கி இதன்மூலம் உத்திரவிடப்படுகிறது. இந்த அனுமதியானது 30/07/2020 முதல் 29/06/2025 வரை செல்லத்தக்கது.

மேற்படி கட்டிடம் கட்டுவதற்கு அனுமதிக்கான நகராட்சிக்கு செலுத்தப்படவேண்டிய கட்டிடம் உரிமக் கட்டணம் ரூ 14,22,904/-, செலான் எண் 015/02/01/20-21/0001731, நாள் 23.07.2020, இதர கட்டணம் ரூ 2,04,780/-, செலான் எண் 015/02/01/20-21/0001732 நாள் 23.07.2020, தமிழ்நாடு கட்டிட தொழிலாளர் நல வாரியத்திற்கான தொகை ரூ.1,56,200/- வங்கி வரைவோலை எண்.940729 நாள்.23.07.2020, கொடி நாள் கட்டணம் ரூ.5,000/- செலான் எண் 015/02/01/20-21/0001733, நாள்.23.07.2020, மற்றும் காலிமனை வரி ரூ.43,164/- செலான் எண்.0004180, நாள்.04.12.2020, மனுதாரரால் செலுத்தப்பட்டுள்ளது.

நிபந்தனைகள்

- முன் பக்கத் திறவிடம், பின்பக்கத் திறவிடம், பக்கத் திறவிடம் இரு பக்கங்களிலும் வரைபடத்தில் குறிப்பிட்டவாறு இடைவெளி விடப்பட்டு கட்டிடம் கட்ட வேண்டும்.
- தமிழ்நாடு 2019 - ம் வருட புதிய ஒருங்கிணைந்த வளர்ச்சி மற்றும் கட்டிட விதிகளின் படியும் மற்றும் சென்னை பெருநகர வளர்ச்சிக்குழு விதிகளில் ஏற்படுத்தப்பட்டுள்ள எல்லா கட்டுப்பாடுகளுக்கும் உட்பட்டிருத்தல் வேண்டும்.
- அரசாங்கத்திற்கு சொந்தமான இடங்களிலோ, அல்லது இம்மனுதாரருக்கு சம்பந்தமில்லாத வேறு இடங்களிலோ ஆக்கிரமணம் செய்வது கூடாது.

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7. கட்டிட உட்கட்டுமானங்களை பொழுதுபோக்கு அல்லது வேறு நோக்கங்களிலோ நகராட்சியிலிருந்து அழிவு செய்யப்படும் அபிவிருத்திகளுக்கு அங்கீகரிக்கப்பட்ட வரைபடங்களை காண்பிக்க வசதியாக வேகை நடக்குமிடங்களில் மேற்படி வரைபடங்களை வைத்திருத்தல் வேண்டும்.
5. இந்த உத்தரவில் அனுமதிக்கப்பட்ட கால வரையரைக்குள் கட்டிடம் கட்ட முடிக்கப்படாவிடில் அனுமதியை மீண்டும் புதியதாக மனு கொடுத்து உரிய கட்டணம் செலுத்தி அனுமதியை புதுப்பித்து கொள்ள வேண்டும்
6. அனுமதித்த வரைபடத்தில் கூடுதலோ அல்லது மாறுதல் ஏதேனும் செய்து கட்டிடம் கட்ட வேண்டுமானால் அதற்குரிய திருத்தப்பட்ட வரைபடங்களுடன் விண்ணப்பம் செய்து உரிய கட்டணம் செலுத்தி உத்தரவு பெற்ற பிறகு தான் மாறுதல் கட்டிடம் கட்ட வேண்டும்.
7. கட்டிடம் கட்ட உத்தரவு பொய்ப்பதிவுகள் மூலம் பெற்றதாகவோ அல்லது ஏதேனும் கட்டிட விதிகளுக்கு புறம்பாகவோ, பெற்றதாயிருந்தால் மேற்படி உத்தரவை ரத்து செய்ய ஆணையாளருக்கு உரிமை உண்டு.
8. புதியதாக கட்டப்படும் கட்டிட இடங்கள் எந்த நேரத்திலும் சுத்தமாக பொது சுகாதாரக்கேடு விளைவிக்காத வகையில் இருத்தல் அவசியம்.
9. மனுதாரர் கட்டிடத்தை கட்டி முடித்த பின்பு இவ்வலுவலகத்திலிருந்து சான்றிதழ் பெற்ற பின்பே குடிபுக வேண்டும்.
10. கட்டிடத்திலிருந்து வெளிவரும் கழிவு நீரை மனுதாரர் தன் சொந்த இடத்திற்குள்ளேயே நிறுத்தி வைத்து அவைகளை அப்புறப்படுத்தும் வகையில் வடிகால்களும் கழிவு நீர்த்தொட்டிகளும் அமைத்துக்கொள்ள வேண்டும்.
11. கட்டிடம் தொழிலகங்களுக்காகவோ அல்லது வேறு தொழிலாளர்கள் வேலை செய்ய வேண்டி இடங்களுக்காகவோ கட்டப்படவிருந்தால் அவைகளுக்கு மாவட்ட சுகாதார அலுவலரிடமிருந்து தொழிலகங்களின் ஆய்வாளரிடமிருந்து மற்றும் உறுப்பினர்-செயலர், சென்னை பெருநகர வளர்ச்சிக்குழுமம் ஆகியோரிடமிருந்து அனுமதி பெற்றிருத்தல் வேண்டும்.
12. அங்கீகரிக்கப்பட்ட வரைபடங்களின்படியே கட்டிடம் கட்டி முடிக்கப்பட்ட பின்பு இந்நகராட்சியிலிருந்து சான்றிதழ் பெற்றுக்கொள்ள வேண்டும்.
13. கட்டிட வேலை முடிந்த பின்போ அல்லது குடியேறிய பின்னரோ 15 தினங்களுக்குள்ளாக ஆணையாளருக்கு எழுத்து மூலமாக தெரிவிக்க வேண்டும்.
14. வரைபடத்தில் கண்டுள்ளவாறு மழைநீர் சேமிப்பு கட்டமைப்பு ஏற்படுத்த வேண்டும். தவறினால், விதிமுறைகளை மீறி கட்டிடம் கட்டப்பட்டதாக கருதி உரிய நடவடிக்கை மேற்கொள்ளப்படும்.
15. பார்வையில் கண்ட உறுப்பினர் - செயலர், சென்னை பெருநகர வளர்ச்சி குழுமம் சென்னை அவர்களின் உத்தரவில் கண்டுள்ள நிபந்தனைகளைபும் பின்பற்ற வேண்டும்.
16. இந்த உரிமம் வேறு நபருக்கு மாற்றத்தக்கது அல்ல
17. அனுமதி காலத்திற்குள் கட்டிடம் கட்டி முடிக்காவிடில்லை யென்றால் அனுமதி காலம் முடிவடைவதற்கு முன் முறையாக விண்ணப்பத்து அனுமதியை புதுப்பித்து கொள்ளவேண்டும்.
18. கட்டணங்கள் குறித்த திருத்தப்பட்ட கேட்பு மீது உள்ளாட்சி தணிக்கையில் பின்னர் ஏதேனும் தடை எழுப்பப்படும் பட்சத்தில் அத்தொகையை நகராட்சியில் செலுத்த வேண்டும் என்ற நிபந்தனைக்குட்பட்டு இந்த அனுமதி வழங்கப்படுகிறது.

S. Senthil
30/7/20

ஆணையாளர்
திருவேற்காடு நகராட்சி

by
30/7/20
ML
30/07/20

பெறுநர்

Mr. Durai and Madhavilatha
Door.No.32 Reddy Street,
Chinna Koladi, Thiruverkadu,
Ayapakkam, Chennai-77

நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை
MUNICIPAL ADMINISTRATION AND WATER SUPPLY DEPARTMENT

திருவேற்காடு நகராட்சி
THIRUVERRADU MUNICIPALITY

License Under Sec 249 of Tamilnadu District Municipality Act.1970
கடிகழநாடு மாவட்ட நகராட்சிச் சட்டம் பிரிவு 249 ல் வழங்கப்படும் உரிமம்

License No : 015/2021/010/000013

License Date : 20-Apr-2021

Name of the Licensee : THE CHENNAI FISH RETAIL

Place of Trade or Business : NO.1 , POONAMALLEE HIGH ROAD
NUMBAL VELAPPANCHAVADI,
Numbal,
PIN Code - 600077

Name of Trade

S.No	Trade Name	Unit Value	Sub Trade	Rate
1	FISH SHOP	0.00	FISH SHOP BIG	1000.00
2	FISH MARKET	0.00	RETAIL A	5000.00
3	FISH MARKET	0.00	LARGE SIZE SHOP	15000.00
4	FISH MARKET	0.00	RETAIL C	15000.00
5	FISH MARKET	0.00	RETAIL C	15000.00
6	FISH MARKET	0.00	RETAIL C	15000.00
7	FISH MARKET	0.00	LARGE SIZE SHOP	15000.00

Name of the Business : THE CHENNAI FISH RETAIL

Period of License : From Date 16-Apr-2021 To Date 31-Mar-2022

Payment Receipt No : 015/CP/21-22/0000249

Amount Paid : 81000.00

Receipt Date : 16/Apr/2021



[Signature]
Commissioner
THIRUVERRADU MUNICIPALITY
16/04/2021

- commonly known as
- 1) The Licensee shall cause the flooring of the premises to be paved or otherwise rendered impervious and suitably drained and at times be maintained in good order and repair. The premises shall be properly enclosed and provided with suitable gateways and gates.
 - 2) The Licensee shall cause the premises to be cleaned and prevent any accumulation of filth or refuse therein.
 - 3) He shall cause every part of the internal surface of the walls and ceiling of every building upon the said premises to be lime washed in the months of January and July if so directed by the Commissioner.
 - 4) The Licensee shall provide a sufficient supply of pure and wholesome drinking water.
 - 5) The Licensee shall cause such every means of ventilation and light as may be provided in or in connection with the said premises to be maintained at all time in good orders and efficient action.

நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை
MUNICIPAL ADMINISTRATION AND WATER SUPPLY DEPARTMENT

திருவேற்காடு நகராட்சி
THIRUVERKADU MUNICIPALITY

License Under Sec 249 of Tamilnadu District Municipality Act 1920

தமிழ்நாடு மாவட்ட நகராட்சிகளின் சட்டம் பிழிவு 249 ல் வழங்கப்படும் உரிமை

License No : 015/2021/010/000014

License Date : 20-Apr-2021

Name of the Licensee : DURAI MADHAVI LATHA

Place of Trade or Business : NO.1, POONAMALLEE HIGH ROAD
NUMBAL VELAPPANCHAVADI,
Numbal,
PIN Code - 600077

Name of Trade

S.No	Trade Name	Unit Value	Sub Trade	Rate
1	FISH MARKET	0.00	WHOLE SALE SHOP	25000.00

Name of the Business : THE CHENNAI FISH WHOLE SALE

Period of License : From Date 16-Apr-2021 To Date 31-Mar-2022

Payment Receipt No : 015/CP/21-22/0000250 Amount Paid : 25000.00

Receipt Date : 16/Apr/2021



[Signature]
Commissioner
THIRUVERKADU MUNICIPALITY

- conditions / நிபந்தனைகள்
- 1) The Licences shall cause the flooring of the premises to be paved or otherwise rendered impervious and suitably drained and at times be maintained in good order and repair. The premises shall be properly enclosed and provided with suitable gateways and gates.
 - 2) The licences shall cause the premises to be cleaned and prevent any accumulation of filth or refuse therein.
 - 3) He shall cause every part of the internal surface of the walls and ceiling of every building upon the said premises to be lime washed in the months of January and July if so directed by the Commissioner.
 - 4) The licences shall provide a sufficient supply of pure and wholesome drinking water.
 - 5) The Licences shall cause such every means of ventilation and light as may be provided in or in connection with the said premises to be maintained at all time in good orders and efficient action.
 - 6) An inspection book should be maintained in the licenced premises. the instructions given in the inspection book should be carried out within the time specified therein provide a that such instructions and not in conflict within the provision TNDM Act of 249.
 - 7) In case the business or trade is found to be a nuisance or otherwise objectionable the Commissioner reserves to himself the right to revoke the licence at any time.
 - 8) Licences issued by the Municipality should be hung up in a prominent place.

BEFORE THE HONBLE
NATIONAL GREEN TRIBUNAL
(SOUTH ZONE BENCH)
AT CHENNAI

O.A NO. 183 OF 2021

IN THE MATTER OF:

MEENAVA THANTHAI K.SELVARAJ
KUMAR MEENAVA NALA SANGAM

Represented by its
President, M.R.Thiyagarajan ..Applicant

Vs

STATE OF TAMIL NADU AND 5
OTHERS ..Respondent

INDEX TO THE TYPED SET

R.ANANDHI
KOTHAI MUTHU MEENAL
COUNSEL FOR RESPONDENT 6